

to beneficiaries of land reforms or to the beneficiaries under the Indira Awas Yojna of the Government of India or that of small farmers or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008 or to the beneficiaries under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006,”

“(ix) any other work which may be notified by the Central Government in consultation with the State Government.”

Construction of play grounds in districts as identified by the central Government for Integrated Action Plan has been notified under this provision.

(c) Yes, Sir. The primary objective of MGNREGA is to enhance the livelihood security of the rural households by providing up to 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work. The provisions in MGNREGA are effected through Schemes to be formulated and implemented by States under Section 4(1) of the Act.

Annual working days under MGNREGS

†1546. SHRI RAVI SHANKAR PRASAD:

SHRI RAM JETHMALANI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that the target for annual working days has been fixed under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) which is being run to provide employment in rural areas;

(b) if so, the number of annual working days set as target;

(c) whether it is also a fact that the number of working days has been reducing every year from 2009-2010 till date; and

(d) if so, the number of working days during each of the above years and the reason for the decrease therein?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (d) The primary objective of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is to enhance the livelihood security of the rural households by providing up to 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work. MGNREGA is demand driven and hence no targets are set. Provisions of MGNREGA are effected as demand driven schemes, to be prepared and implemented by the State Governments. The details of total number of persondays generated under MGNREGA from 2009-10 onwards as reported by States/UTs are given in Statement. (See below) MGNREGA provides a legal guarantee of wage employment to every rural household whose adult members volunteer to do unskilled manual

†Original notice of the question was received in Hindi.

work subject to an overall ceiling of 100 days of employment per household in every financial year. Para 1 of Schedule-II of MGNREG Act stipulates that adult members of every household who reside in rural areas and are willing to do unskilled manual work may apply for registration of their household for issuance of a job card. However, under the Act, mere issuance of a job card does not entitle a household to receive employment. Under Para 9 of Schedule II of the Act, the household also has to submit application for work to be entitled to receive employment. As employment is provided on demand, households provided employment and persondays generated under MGNREGA by the States/UTs depend on demand for employment.

Statement

Details of total number of personday generated under MGNREGA

Sl.No.	State	Persondays generated (in lakh)		
		2009-10	2010-11	2011-12 (as on 16/02/12)
1	2	3	4	5
1.	Andhra Pradesh	4044.30	3351.61	2243.26
2.	Arunachal Pradesh	16.98	31.12	0.14
3.	Assam	732.95	470.52	225.95
4.	Bihar	1136.88	1602.62	239.46
5.	Chhattisgarh	1041.57	1110.35	833.60
6.	Gujarat	585.09	491.84	234.32
7.	Haryana	59.04	84.20	70.93
8.	Himachal Pradesh	284.94	219.46	177.09
9.	Jammu and Kashmir	128.71	210.68	70.44
10.	Jharkhand	842.47	830.90	441.87
11.	Karnataka	2003.43	1097.85	310.49
12.	Kerala	339.71	480.34	430.27
13.	Madhya Pradesh	2624.00	2198.18	1018.17
14.	Maharashtra	274.35	200.00	332.55
15.	Manipur	306.18	295.61	63.51
16.	Meghalaya	148.48	199.81	95.38
17.	Mizoram	170.33	165.98	66.61
18.	Nagaland	284.27	334.34	84.56
19.	Odisha	554.09	976.57	346.88
20.	Punjab	77.17	75.40	45.65
21.	Rajasthan	4498.10	3026.22	1548.95

1	2	3	4	5
22.	Sikkim	43.27	48.14	16.20
23.	Tamil Nadu	2390.75	2685.93	2042.42
24.	Tripura	460.22	374.51	343.54
25.	Uttar Pradesh	3559.23	3348.97	2008.37
26.	Uttarakhand	182.41	230.20	111.93
27.	West Bengal	1551.68	1553.08	600.82
28.	Andaman and Nicobar Is.	5.83	4.03	4.02
29.	Dadra and Nagar Haveli	0.70	0.47	0.00
30.	Daman and Diu	NR	NR	NR
31.	Goa	1.85	3.70	2.83
32.	Lakshadweep	1.41	1.34	1.15
33.	Puducherry	9.07	11.27	8.12
34.	Chandigarh	NR	NR	NR
TOTAL		28359.46	25715.24	14019.47

NR=Not Reported

Fall in work days under MGNREGS

†1547. SHRI OM PRAKASH MATHUR:

SHRIMATI MAYA SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that rural people are getting disenchanted from the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in rural areas;

(b) the details of work days under the scheme in other parts of the country including Rajasthan during the last three years; and

(c) the reasons for massive decrease in work days and the action Government is going to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) The primary objective of Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) is to enhance the livelihood security of the rural households by providing up to 100 days of guaranteed wage employment in a year to every household on demand for doing unskilled manual work. The objective of MGNREGA is to supplement the income of a rural household and it is not intended to be the sole means of earning livelihood for the rural

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